

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MARMALADE DIGITAL PRIVATE LIMITED.

1.	Name of Corporate Person	Marmalade Digital Private Limited.
2.	Date of Incorporation of Corporate Person	12/10/2010
3.	Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74940MH2010PTC208915
5.	Address of the registered office and principal office (if any) of Corporate Person	MALKANI CHAMBERS, NEAR SANTACRUZ AIRPORT OFF NEHRU ROAD, VILE PARLE EAST, MUMBAI, Maharashtra, India, 400099
6.	Liquidation Commencement Date of Corporate Person	January 24th, 2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	February 23rd, 2025

Notice is hereby given that the **Marmalade Digital Private Limited** has commenced voluntary liquidation on **January 24th, 2025**.

The stakeholders of **Marmalade Digital Private Limited** are hereby called upon to submit a proof of their claims, on or before **February 23rd, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of Marmalade Digital Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/311225/108058

AFA Validity: December 31, 2025

Date: 24-01-2025

Place: Mumbai

 Sarasvat Bank Sarasvat Co-operative Bank Ltd. (Scheduled Bank)				
Recovery Dept : 74-C, Samadhan Building, 2nd Floor, Senapati Bapat Marg (Tulsi Pipe Road), Dadar (W), Mumbai-400028. Phone No. : 8657043713/17415, 8828805609				
E-AUCTION SALE NOTICE				
(Auction Sale/bidding would be conducted only through website https://sarfaesi.auctiontiger.net)				
SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002.				
Pursuant to Demand Notice issued u/s 13(2), the undersigned as Authorized Officer of Sarasvat Co-op. Bank Ltd. has taken over physical possession of the following asset u/s 14 of the SARFAESI Act. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged assets in the below mentioned case for realisation of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE" as specified hereunder :				
Sr. No.	Name of Borrower, Co-Borrower, Guarantor/Mortgager, Legal Heir (if applicable)	A. Date of Notice B. Possession Type/ Date C. Demand Amount	Description of Assets	I. Reserve Price
				II. EMD
				III. Bid increment Amount
				Date / Time of Inspection Last date / time for EMD & KYC submission Date / Time of E-Auction
1.	Borrower : 1. Late Mr. Jain Purnandu Shekharmal Guarantors : 2. Mrs. Jain Anupama Purnandu 3. Mr. Jain Vaibhav Purnandu Mortgager/s : Mr. Jain Purnandu Shekharmal (HUF) & Late Mr. Jain Purnandu Shekharmal Through his legal heirs 1. Mrs. Jain Anupama Purnandu 2. Mr. Jain Vaibhav Purnandu	20.07.2015 Physical / 09.05.2017 Rs. 1,35,37,525.69 (Rupees One Crore Thirty Five Lakh Thirty Seven Thousand Five Hundred Twenty Five and Paise Sixty Nine Only) as on 30.06.2015 with further interest thereon.*	Unit No. C/304 , Third Floor, Crystal Plaza, Link Road, Andheri (W), Mumbai-400053, admeasuring carpet area 249 sq.ft. in the name of Mr. Jain Purnandu Shekharmal (HUF) . Unit No. C/306 , Third Floor, Crystal Plaza, Link Road, Andheri (W), Mumbai-400053, admeasuring carpet area 249 sq.ft. in the name of Late Mr. Jain Purnandu Shekharmal .	Rs. 67.82 Lakh Rs. 6.78 Lakh** Rs. 2.00 Lakh 06.02.2025/ 3.00 p.m. to 5.00 p.m. 13.02.2025/ upto 5.00 p.m. 15.02.2025/ 11.00 a.m. to 1.00 p.m. Rs. 67.82 Lakh Rs. 6.78 Lakh** Rs. 2.00 Lakh 06.02.2025/ 3.00 p.m. to 5.00 p.m. 13.02.2025/ upto 5.00 p.m. 15.02.2025/ 2.00 p.m. to 4.00 p.m.
*With further interest as applicable, incidental expenses, costs, charge etc. incurred till the date of payment and/or realisation.				
** The successful bidder shall have to deposit 25% of the final bid amount not later than next working day.				
The auction will be conducted through the Bank's approved service provider M/s e-Procurement Technologies limited (Auction Tiger) . Bid form, Terms & Conditions of the said Sale/Auction, and procedure of submission of Bid/Offer, are available from their website at https://sarfaesi.auctiontiger.net				
STATUTORY NOTICE AS PER RULE 9(1) OF SARFAESI ACT, 2002				
The notice is also a mandatory notice of 15 (Fifteen) days to the Borrower/Mortgager/Guarantors of the above loan account. Under Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002 and provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, Informing them about holding auction/sale on the above referred date and time with the advice to redeem the Secured Assets if so desired by them, by paying the outstanding dues as mentioned hereinabove along with further interest, cost & expenses, as per the rules/conditions prescribed under the SARFAESI Act, 2002 and its various amendments. In case of default in payment, the Secured Assets shall at the discretion of the Authorised Officer/Secured Creditor, be sold through any of the modes as prescribed under Rule 8 (5) of the Security Interest (Enforcement) Rules, 2002.				
Date : 28.01.2025 Place : MUMBAI		Sd/- AUTHORISED OFFICER Sarasvat Co-op. Bank Ltd.		

EXH. NO. 14

REGD. A/D/DASTII/AFFIXATION BEAT OF DRUM & PUBLICATION/NOTICE BOARD OF DRT
SALE PROCLAMATION
OFFICE OF THE RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL-II, MUMBAI
 MTNL Bhavan, 3rd Floor, Colaba Market, Colaba, Mumbai.

R.P. No. 152/2023 DATE: 20.01.2025
PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT.
1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT. 1993

Bank of India (Tardeo Branch) ...Certificate Holder (Org. Applicants)
V/s

M/s. Yashmaan Rajeev Pathak & Anr ..Certificate Debtors

C-1: Yashmaan Rajeev Pathak, Adult, Indian Inhabitant, having address at Flat No. 103, Royal Palace, Shastri Nagar Lane, Four Bungalows, Lokhandwala, Andheri (West), Mumbai - 400 053.

C-2 Poonam Rajeev Pathak, Adult, Indian Inhabitant, having address at Flat No. 103, Royal Palace, Shastri Nagar Lane, Four Bungalows, Lokhandwala, Andheri (West), Mumbai - 400 053.

Whereas Hon'ble Presiding Officer, Debts Recovery Tribunal No. II Mumbai has drawn up the Recovery Certificate in Original Application No. 04/2018 for recovery of **Rs. 51,22,709.59** with interest and costs from the Certificate Debtors and a sum of **Rs. 78,09,515.00 (upto 05.03.2025)** is recoverable together with further interest and charges as per the Recovery Certificate / Decree.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction or the said certificate.

And whereas a sum of **Rs. 78,09,515.00** along with pendent-lite and further interest @ 11.05% p.a from the date of filing of original application i.e. **07.06.17** till payment and/or realization from CDs.

Notice is hereby given that in absence of any order of postponement, the property shall be sold on **05.03.2025 between 02:00 PM to 03:00 P.M.** (with auto extension clause in case of bid in last 5 minutes before closing, if required) by open public e-auction and bidding shall take place through "On line Electronic Bidding" through the website (www.bankerauctions.com) of M/s. C-1 India Private Limited., having address at Plot No 68, Sector 44, Gurugram 1220403, Haryana, India, Contact Person: Mr. Bhavik Pandya (Mobile + 91 8866682937). Email address - manashraja@c1india.com & gujarat@c1india.com. (Support help Desk No. +91 8866682937 / 01244302000). The intending bidders should register themselves on the website of the aforesaid e-auction agency well in advance and get user id and Password for login, documents and/or for participating in the open public e-auction.

For further details contact: Mr. Ritesh Baxia, Manager (Credit) Mobile - 7620475674

The sale will be of the property of the C.Ds above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot / property.

The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such costs, interest and costs have been paid to the undersigned.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

No officer or other person, having any duty to perform in connection, with sale, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the further following conditions:-

1. The property shall be e-auctioned LOT-WISE as per the following details.

Sr. No.	Description of the property	Date of Insp.	Reserve Price	EMD Amount	Incremental Bid
1.	Unit No. 201, admeasuring 325.00 sq. ft. carpet area in the building known as "The Sea Link" constructed on Plot Nos. 8, 9 and 10, Sector No. 2, Dronagiri, Taluka-Uran, District-Raigad, Maharashtra - 400707.	25.02.2025	Rs. 26,00,000/-	Rs. 2,60,000/-	Rs. 30,000/-
2.	Unit No. 205, admeasuring 324.60 sq. ft. carpet area in the building known as "The Sea Link" constructed on Plot Nos. 8, 9 and 10, Sector No. 2, Dronagiri, Taluka-Uran, District-Raigad, Maharashtra - 400707.	25.02.2025	Rs. 26,00,000/-	Rs. 2,60,000/-	Rs. 30,000/-

2. The amount by which the bid is to be increased shall be as per lots. However, the decision in this regard of the undersigned shall be final and binding on the parties concerned. In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.

3. The highest bidder shall be declared to be the purchaser of that respective lot. It shall be in the discretion of the undersigned to decline/accept the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so or for reasons to be recorded.

4. The public at large is hereby invited to bid in the said E-Auction. The online offers along with EMD Amount as per lots, is payable by way of RTGS/NEFT in the Account No.015490200000033. IFSC Code No: BKID0000154 of the Bank of India, SARIM Branch, Mumbai.

5. The offers in a sealed envelope (addressed to the Recovery Officer, DRT-II, Mumbai superscribing R.P.No.152 of 2023 only containing duly filled in and blue ink signed prescribed bid form giving complete details of the bidders(s) and e-mail id, No. and Name of the authorized person, in case of the company, authenticated copy of Identification Proof of the bidder(s) and RTGS/NEFT details towards EMD Amount as per lots should be deposited with the undersigned not later than by **4.00 P.M. on 28.02.2025**.

6. The bidder (s) shall also declare if they are bidding on their own behalf or on behalf of their principals and sign declaration accordingly. In the latter case, they shall be required to deposit with the bid documents their original authorized duly ink signed by their principal together with complete KYC of the said principal duly attested by the said principal together with duly ink signed copy of the authorized person. In case of the company, authenticated copy of resolution passed by the board members of the company any other authenticated documents confirming representation / attorney of the company together with complete KYC of the said principal company and complete KYC of the authorized person shall also be submitted alongwith the bid documents. In case of failure, bid shall not be considered.

7. The bidder (s) shall also upload online on the website of the aforesaid e- auction agency, after registering themselves on the website of the aforesaid e-auction agency, copy of the duly filled in prescribed bid form alongwith photocopies of the documents as stated in para 5 here in above. The last date for submission of online bid is **13.03.2025 by 4.00 p.m.** The physical inspection of the properties may be taken between **10.00 a.m and 5.00 p.m on 10.03.2025** at the property site.

For further details contact: Mr. Ritesh Baxla, Manager (Credit) Mobile - 7620475674

8. Once the bid is submitted it is mandatory for the bidder (s) to participate in the bidding process of the e-auction by logging in on the e-auction agency portal, failing which the EMD shall be forfeited to the Government, if the undersigned thinks fit.

9. The successful bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next bank working day i.e. by 4.00 P.M in the said account as per details mentioned in para 4 above.

10. The successful highest bidder shall also deposit the balance 75% of final bid amount on or before 15th day from the date of auction sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above.

11. In addition to the above, the successful bidder shall also deposit poundage fee with Recovery Officer-II, DRT-II @ 2% upto Rs. 1,000/- and 1% of the excess of said amount of Rs. 1,000/- through DD in favour of Registrar, DRT-II, Mumbai, within 15 days from the date of auction sale of the property.

12. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting successful highest bidder shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale, and the purchaser of the property shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.

13. The property is being sold on "**AS IS WHERE IS BASIS**" and "**AS IS WHAT IS BASIS**".

14. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

Sr. No.	Description of the Property to be sold with the names of the Co-owners where the property belongs to defaulter and any other person as Co-owners	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Claims, if any which have been put forward to the property and any other known particulars bearing on its nature and value
1.	Unit No. 201, admeasuring 325.00 sq. ft. carpet area in the building known as "The Sea Link" constructed on Plot Nos. 8, 9 and 10, Sector No. 2, Dronagiri, Taluka- Uran, District-Raigad, Maharashtra -400707.	Not Available	Mortgage Property	Not Known
2.	Unit No. 205, admeasuring 324.60 sq. ft. carpet area in the building known as "The Sea Link" constructed on Plot Nos. 8, 9 and 10, Sector No.2. Dronagiri, Taluka- Uran, District-Raigad, Maharashtra -400707.	Not Available	Mortgage Property	Not Known

Given under my hand & seal of this Tribunal on **20th day of January, 2025.**



Sd/-
S. K. Sharma
Recovery Officer, DRT-II, Mumbai

 BRIHANMUMBAI MUNICIPAL CORPORATION	
Mahatender Portal Link	
Department	Chief Engineer (Sewerage Operation)
Division	Executive Engineer Mechanical (Sew.) W. S.
Tender Reference Number	2025_MCGM_1140066_1
Subject	Work of supply fabrication and installation of various items at Versova sewage pumping station.
Sale of Tender	From 27.01.2025 Time 11.00 Hrs. To 03.02.2025 Time 04.00 Hrs.
Website	https://mahatenders.gov.in Henceforth Any Corrigendum or Addendum will be publish on BMC portal/Mahatender Portal Link site only
Communicating Officer :	
A) Name	Shri. Krishna Patil
B) Telephone No.	26368681
C) Mobile No.	9820048895
D) E-mail Address	eernechsws.so@mcgm.gov.in
PRO/2336/ADV/2024-25 Sd/- E.E. Mech.(S.O) W.S.	
Fever? Act now see your doctor for correct & complete treatment	



MOTILAL OSWAL
HOME LOANS

Motilal Oswal Home Finance Limited

CIN Number : U65923MH2013PLC248741 Corporate Office : Motilal Oswal Tower, Rahimtullah
Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. Email : infoquery@motilaloaswalf.com.

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice of 30 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier known as Aspire Home Finance Corporation Limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of the present S.A. and read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002) through website motilaloaswalf.com as per the details given below:

Date and time of E-Auction Date:07-03-2025 11:00 Am to 02:00 Pm (with unlimited extensions of 5 minute each)			
Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable Property	Reserve Price, EMD & Last Date of Submission of EMD
LAN: LXPEN000116-170031185 BRANCH: PEN BORROWER: RAJENDRA NARHAR UPARKAR CO-BORROWER: RUCHIKA RAJENDRA UPARKAR	09-07-2024 For Rs: 1087108/- (Rupees Ten Lac Eighty Seven Thousand Eighteen Only)	Flat No 523 Fifth Floor Build No-12 Jagruti Chs Ltd Runwal M.M.R.D.A.Colony Vashi Naka 0 0 Ctc No 312b 4007400 Mumbai (Suburban) Raigrah(MH) Maharashtra	Reserve Price: Rs.750000/- (Rupees Seven Lakh Fifty Thousand Only) EMD: Rs. 75000/- (Rupees Seventy Five Thousand Only) Last date of EMD Deposit:06-03-2025
LAN: LXVA500117-180067552 BRANCH: VASAI BORROWER: SAMIR PRAKASH DESAI CO-BORROWER: KUNDA MANOHAR GURAV	10-12-2020 For Rs: 1354579/- (Rupees Thirteen Lac Fifty Five Hundred Seventy Nine Only)	Flat No - 005, Ground Floor, Jay Shree Jivdani Krupa Co Op Housing Society Ltd, Jay Shree Jagannath Nagar, Near Mohak City, Vihar Nallaspore Link Road, Vasai, Palghar, Maharashtra - 401305	Reserve Price: Rs.1010000/- (Rupees Ten Lakh Ten Thousand Only) EMD: Rs. 101000/- (Rupees One Lakh One Thousand Only) Last date of EMD Deposit:06-03-2025

Terms and Conditions of E-Auction: 1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : <https://www.auctionbazar.com/> for the e-Auction Service Provider, **M/s. ARCA EMART PRIVATE LIMITED** for bidding information and support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Rakesh Manohar Kandare 966733288 & Vishal Raut 9372705372**, details available in the above mentioned Web Portal and may contact their Centralised Help Desk : + 91 83709 69696, E-mail id: contact@auctionbazar.com.

Place : Maharashtra
Date : 28.01.2025

Sd/-
Authorised Officer
Motilal Oswal Home Finance Limited
(Earlier Known as Aspire Home Finance Corporation Limited)

PUBLIC NOTICE

ICICI Bank Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara- 390 007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex Mumbai 400051

GOLD E-AUCTION COM CUM INVITATION NOTICE			
The below mentioned borrowers have been issued notice to pay off their outstanding amount towards the facility against gold ornaments. Facility of loan was then from ICICI Bank Limited (Pvt) Ltd. We are constrained to conduct an E-Auction pledged gold ornaments on Feb 07, 2025 as they have failed to repay the dues. ICICI Bank has the authority to remove account /change the E-Auction date without any prior notice. Auction will be held online -https://jewel-auction.procuriteiger.com between 12:30 pm to 3:30 pm. For detailed Terms and conditions, please log into given website. In case of deceased borrower, all conditions shall be subject to the heirs.			
Loan A/C No. Customer Name	Loan A/C No. Customer Name	Loan A/C No. Customer Name	Loan A/C No. Customer Name
Branch Name: Pune-Bundgardn	Branch Name: Pune-Vagholi	Branch Name: Pune-Manjari Road	Branch Name: Pune-Manjari Road
000505039360 Saeed Idaris	127205001220 Atmavede Sunil	337905003859 Asharti Girl	337905003859 Asharti Girl
Branch Name: Mumbai-Borivoli	Branch Name: Kudal	Branch Name: Solapur-Market	Branch Name: Solapur-Market
001805021052 Santosh Aher	173005008493 Sanjana Sandesh	339305002482 Tukaram	339305002482 Tukaram
Branch Name: Pune-Central	Branch Name: Rajapur	Branch Name: Nagbhai More	Branch Name: Nagbhai More
003605009228 Asgar Aurangzeb	173205007794 Shilpa Anuman	Branch Name: Shivajinagar	Branch Name: Shivajinagar
Branch Name: Nagpur-Culcine	Branch Name: Navarekar	Branch Name: Shivajinagar	Branch Name: Shivajinagar
005905025897 Mukesh	177905011504 Rajendra Sayed	340405002296 Manomara Bor	340405002296 Manomara Bor
Branch Name: Dhule-Gangakole	Branch Name: Brijlal Chavhan	Branch Name: College Road	Branch Name: College Road
015805015580 Saurav Bham	178005011156 Ganpat Ramji	345305003701 Sachin	345305003701 Sachin
Branch Name: Nagpur-Bilaspur	Branch Name: Chavhan	Branch Name: Keshornagar	Branch Name: Keshornagar
023105008445 Pravin Shrawan	179205004254 Rahim Shah	345305003702 Deshmukh	345305003702 Deshmukh
Branch Name: Raichur	Branch Name: Anand	Branch Name: Keshornagar	Branch Name: Keshornagar
023105008906 Aarti Bhaskar	179505005184 Chhaya Yuvraj	Branch Name: Satoru-Pratapguni	Branch Name: Satoru-Pratapguni
Branch Name: Mumbai-GoregaonEast	179505005184 Chhaya Yuvraj	Branch Name: Peth	Branch Name: Peth
028105009583 Barun Singh	179505007600 Leena Prashant	345605001818 Adilakshi Amir	345605001818 Adilakshi Amir
Branch Name: Pune-Chinchwad	Branch Name: Patil	Branch Name: Dhule - MIDC	Branch Name: Dhule - MIDC
032105025400 Ketan Jayprakash	Branch Name: SinhgadRoad	354805001721 Vasant Narhar	354805001721 Vasant Narhar
Branch Name: Pune-GhatkoparWest	180205003194 Ganesh Narayan	Branch Name: Kannad	Branch Name: Kannad
042005004594 Sabana Mahd	180205003698 Ganesh Narayan	375405006480 Ravindra	375405006480 Ravindra
Branch Name: Amravati-Mahad Khattun	180205004571 Suvarna Chavan	Branch Name: Dopake	Branch Name: Dopake
042805007046 Jiten	Branch Name: Ballapur	Branch Name: Gajanan	Branch Name: Gajanan
Branch Name: RameshYamaji	186405003549 Bisunadev Rana	376505005861 Sandhya Lakshman	376505005861 Sandhya Lakshman
Branch Name: Sindhar	Branch Name: Indraganar	Branch Name: Noshik	Branch Name: Noshik
049105011870 Sangita	187405003031 Shilpa	405805001561 Umesh Yawale	405805001561 Umesh Yawale
Branch Name: Raosheh Sadgir	Branch Name: Charanji Saini	405805005378 Nikesh Ashokrao	405805005378 Nikesh Ashokrao
Branch Name: Buldhana	Branch Name: Shirma	Branch Name: Jalgaon Phata	Branch Name: Jalgaon Phata
049405004622 Shyam Jalram	198805009735 Pradip Vasant	412005002094 Datatray	412005002094 Datatray
Branch Name: Nandurbar	Branch Name: Umbraj	Branch Name: Dalamba	Branch Name: Dalamba
076905006019 Anishkan	199505007637 Sureshchandra Dipak	419605001327 Dashaarth Vasram	419605001327 Dashaarth Vasram
Branch Name: Kankavli	Branch Name: Sigonda	Branch Name: Sawangi	Branch Name: Sawangi
087205007675 Rashmi	199805011027 Pratiksha Balotshah	420005001221 Heggadkar	420005001221 Heggadkar
Branch Name: Mumbai-CBD Belapur	199805011008 Kunda Balotshah	Branch Name: Navi Mumbai	Branch Name: Navi Mumbai
087305005123 Jitendra Rupesh Koli	199805011009 Jogdhane	427305001850 Kailas Vitthal	427305001850 Kailas Vitthal
Branch Name: Narayanganj	Branch Name: Vengal	427305001851 Kailas Vitthal	427305001851 Kailas Vitthal
095405005163 Sanit Ananda	200005004031 Sidhanath	Branch Name: Kambhe	Branch Name: Kambhe
Branch Name: Urutislampur	Branch Name: Hanmant Gadase	Branch Name: Pune-Bhandarkarroad	Branch Name: Pune-Bhandarkarroad
095505008394 Pravin	Branch Name: Sangale	624005025760 Nikhil Kalhar	624005025760 Nikhil Kalhar
Branch Name: Alibag	200505012608 Vishal Dilip	Branch Name: Ichalkaranylman	Branch Name: Ichalkaranylman
099405003678 Manoj Sakant	200505013706 Vishal Dilip	635705058344 Akshay Mahadev	635705058344 Akshay Mahadev
Branch Name: Nasik-Jambhulkoti	200505013706 Vishal Dilip	Branch Name: Jaysingpur	Branch Name: Jaysingpur
099505004408 Jitendra Nikam	201005008388 Jamshed	636405058913 Yuvraj Ramkrishna	636405058913 Yuvraj Ramkrishna
Branch Name: Mumbai-BorivoliBunglow	Branch Name: Sakhare	Branch Name: Kurundwad	Branch Name: Kurundwad
101205003382 Lakmi Ramji	20105015694 Hujar Salauddin	636805003805 Rajendra	636805003805 Rajendra
Branch Name: Patil	Branch Name: Shaikh	Branch Name: Lyaqat Desai	Branch Name: Lyaqat Desai
107805011600 Abbasahab	201205015731 Sindhu Chandra	Branch Name: Mangon	Branch Name: Mangon
Branch Name: Deshmukh	Branch Name: Ravas	637605002197 Gajendra Chougale	637605002197 Gajendra Chougale
108005008027 Ramkishore	Branch Name: Nilanga	Branch Name: Kharapur	Branch Name: Kharapur
108005008040 Kishor	20140500708 Dhanraj Bajirao	639005006333 Dhanashri	639005006333 Dhanashri
Branch Name: Bida	Branch Name: Yajgar	Branch Name: Shrivardh	Branch Name: Shrivardh
109			

PUBLIC NOTICE			
Notice is hereby given that the Original Share Certificate(s) for the under mentioned Equity Shares of the Bank of Baroda have been lost / misplaced and the purchaser / his nominees have applied to Bank of Baroda to issue duplicate Share Certificate(s). Any person having any claim or objection for issuance of duplicate certificate should lodge the same with the undersigned within 14 days from this date else it shall be presumed that there are no claims or objections and the bank will proceed to issue duplicate certificate(s) to the applicant as per procedure.			
Regd. Folio No.	Name of Shareholder	No. of Shares	Distinctive Nos.
Certificate No. & Date			
BBE247150 132681	AJIT R. MHATRE	1500 Shares of Face Value Rs. 2/-	0022585911- 0022587410
			2032681 24.01.2015
Place: Mumbai Date: 28/01/2025	SHREYAS K. VYAS ADVOCATE HIGH COURT 4, Ground Floor, Gyan Nagar,L.T. Road, Borivali (West), Mumbai-400092.		

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF MARMALADE DIGITAL PRIVATE LIMITED.	
RELEVANT PARTICULARS	
1. Name of Corporate Person	Marmalade Digital Private Limited.
2. Date of Incorporation of Corporate Person	12/10/2010
3. Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74940MH2010PTC208915
5. Address of the registered office and principal office (if any) of Corporate Person	MALKANI CHAMBERS, NEAR SANTACRUZ AIRPORT, NEHRU ROAD, VILE PARLE EAST, MUMBAI, Maharashtra, India, 400099
6. Liquidation Commencement Date of Corporate Person	January 24th, 2025
7. Name, Address, and Address, Telephone Number, a and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/PA-001/PI-P00079/2017- 18 /10164 Address - 407, Sanjar Enclave, Opposite Millat Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id : pranav@winadvisors.co.in Contact No :- +91 98204 69825
8. Last Date for Submission of Claims	February 23rd, 2025

Notice is hereby given that the **Marmalade Digital Private Limited** has commenced voluntary liquidation on **January 24th, 2025**.
 The stakeholders of **Marmalade Digital Private Limited** are hereby called upon to submit a proof of their claims, on or before **February 23rd, 2025**, to the liquidator at the address mentioned against Item 7.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 28-01-2025
Place: Mumbai

Pranav Damania
SD/-
Liquidator in the matter of Marmalade Digital Private Limited.
Reg. No: IBBI/PA-001/PI-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA1/10164/02/311225/108058
AFA Validity: December 31, 2025

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION
TESTAMENTARY PETITION NO. 2953 OF 2024
WILL NO. 1186 OF 2024**

Petition for Probate of Last Will and Testament of
RANJEET RAMCHAND CHANDI alias **RANJEET CHANDI**
alias **RANJEET R. CHANDI**, Hindu, Indian Inhabitant of
Mumbai, Bachelor, Occupation: Service, who was residing
at the time of his death at Flat No. 9, 3rd Floor, Avanti Co-
operative Housing Society Ltd., S. V. Road, Opp. St.
Teresa's Convent, Santacruz (West), Mumbai - 400 054.
.... Deceased

DAISY PETER FERREIRA)
Aged: 41 years, Christian, British National)
OCI Card Holder, Occupation: Service)
residing at 67B, Chesterfield Road, Ashford,)
London, TW15 3PF, England, United Kingdom)
being the Sole Executrix named under the)
Will of the deceased abovenamed.) ... Petitioner

TO
1. Neil Ramchand Chandi
Address: Not Known

If you claim to have any interest in the estate of the deceased, you are hereby cited to come and see the proceedings before the grant of Probate.

In case, you intend to oppose the grant of Probate, you should file in the office of the Prothonotary and Senior Master caveat within fourteen days from the service of this Citation upon you

"You are hereby informed that the free legal services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case, you are eligible to avail the free legal services, you may contact any of the Legal Services Authorities / Committees".

WITNESS SHRI DEVENDRA KUMAR UPADHYAYA at Bombay,
aforesaid this 21st day of January, 2025.

Sd/-
For Prothonotary and Senior Master.
Sd/-
Sealer
This 22nd day of January, 2025.



SEAL

MR. IVOR PETTER D'CRUZ
Advocate for the Petitioner

 यूनियन बैंक ऑफ इंडिया Union Bank of India A Member of the IBC	UNION BANK OF INDIA (BRANCH - BOISAR) POST TARAPUR ATM POWER PROJECT, PASTHAL, TALUKA - PALGHAR, DISTRICT PALGHAR, MAHARASHTRA, PIN CODE - 401504. Contact Number :- 7827285481 Email ID:- ubin0532061@unionbankofindia.bank
<u>DEMAND NOTICE UNDER SEC.13 (2)</u>	
Ref.Adv/Boisar/NPN25/02	Date : 14.01.2025 Place : Boisar
To, 1./M/S. SIMRAN PACKAGING BHAKTI INDUSTRIAL COMPLEX, GALA NO.16, PLOT NO.21, NEAR PARLE G COMPANY DHANSAR, PALGHAR, MAHARASHTRA, 401404. 2. SIMRAN NANDAL MALLAH (PROPRIETOR) 105, B WING, SHANTADURGABUILDING, KACHERI ROAD, PALGHAR - 401404. 3.MR. NANDAL RAMGATI MALLAH (GUARANTOR) 34/5, SHERBANU BUILDING, GROUND FLOOR, KACHERI ROAD, NEAR PANCH BATTI, PALGHAR, TAL & DIST. PALGHAR 401404. 3 (A) MR. NANDAL RAMGATI MALLAH (GUARANTOR) 105, B WING, SHANTADURGABUILDING, KACHERI ROAD, PALGHAR - 401404. 4. MRS. SUSHMA NANDAL MALLAH (GUARANTOR) 34/5, SHERBANU BUILDING, GROUND FLOOR,KACHERI ROAD, NEAR PANCH BATTI, PALGHAR, TAL & DIST. PALGHAR 401404. 4 (A). MRS. SUSHMA NANDAL MALLAH (GUARANTOR) 105, B WING, SHANTADURGABUILDING, KACHERI ROAD, PALGHAR - 401404. 5. PRAMOD BHIRGURASHAN SHRIVASTAV (GUARANTOR) POST SHIRGAON, TAL. & DIST. PALGHAR 401407.	
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.	
Sir/Madam,	
You Branch the address No.1 & 2 herein have availed the following credit facilities from our Boisar Branch and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to / Income Recognition and Prudential Accounting Norms, your accounts have been classified as Non-Performing Asset as on 28/10/2024 . As on 31.12.2024 a sum of Rs.30,80,843.46 (Rupees Three Lacs Eighty thousand Eight Hundred forty three and forty six paise Only) is outstanding in your account/s. The particulars of amount due to the Bank from No.1 & 2 of you in respect of the aforesaid account/s are under:	

Type of Facility	Outstanding amount as on 31.12.2024	Unapplied Interest w.e.f. 01.01.2025	Penal Interest (Simple)	Cost/Charges incurred by Bank	Total Dues
Cash Credit Limit A/c No. 32050509 0000107	Rs.15,58,643.30	-	-	-	Rs.15,58,643.30
Term Loan -A/c No. 32050618000004	Rs.15,22,200.16	-	-	-	Rs.15,22,200.16
Grand Total					Rs.30,80,843.46

To secure the repayment of the monies due or the monies that may become due to the Bank, **MR. NANDLAL RAMGATI MALLAH and MRS. SUSHMA NANDLAL MALLAH** had /have executed documents on 26/05/2010 and created security interest by way of:-

Mortgage Of Immoveable Property Described Herein Below:-

ALL THAT PIECE AND PARCLE Industrial GALA No. 16, admeasuring Carpet Area of 65.45 Sq. Mtrs. on Ground Floor of Bhakti Industrial Estate, Lying and Being on N.A. Plot of Land bearing Plot No. 21 of Gut No. 1812 situated at Village: DHANSAR, Tal. & Dist. Palghar.

Therefore You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs.30,80,843. 46 (Rupees) Thirty Lacs Eighty thousand Eight hundred forty three and forty six paise Only** together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours faithfully,
For Union Bank of India
Sd/-
Authorised Officer

